

Central Administrative Tribunal
Principal Bench

O.A. No. 239/2002

New Delhi this the 29th day of January, 2002

Hon'ble Shri Justice Ashok Agarwal, Chairman
Hon'ble Shri V.K. Majotra, Member (A)

Lakshmikant Tripathi,
S/o Shri K.K. Tripathi
Working as Wireman Gr.III
Under SSTE (Works) Kanpur
with the Chief Signal
Inspector, Kanpur Junction, UP

(By Advocate: Shri R.K. Shukla)

-Applicant

Versus

Union of India, through

1. General Manager
Baroda House
Northern Railway
New Delhi.
2. Chief Admn. Officer (Contn)
Northern Railway
Kashmere Gate
Delhi-110 006
3. Sr. Signalling & Telecommunication
Engineer (Contn.)
Northern Railway,
Kanpur.
4. Divisional Railway Manager
Northern Railway
Allahabad (U.P.)

-Respondents

ORDER (Oral)

Hon'ble Shri V.K. Majotra, Member (A)

Shri R.K. Shukla, learned counsel of the
applicant heard.

2. The applicant is stated to have been
appointed as Wireman w.e.f. 31.1.74. He was
accorded temporary status on 1.1.81. The applicant
claims that he has been working as Skilled Artisan
from his initial appointment in the pay scale of

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Rs.3050-4590 and appeared in the trade test conducted by Chief Administrative Officer for the purpose of regularisation of services of Skilled Artisan. The result of the trade test of causal wireman working in S&TC organisation in which the applicant has been working, was declared on 7.7.98 (Annexure A-1). The applicant's name is at Sr. No.55 among the successful candidates. The learned counsel stated that candidates at Sr. Nos. 52 to 54 and 56 to 60 in the aforesated result-seet had filed OA 1233/2001 which was decided on 6.11.2001 by this Tribunal with a direction to respondents to consider the claims of applicants for regularisation in their parent division itself i.e. Allahabad Division, subject to availability of vacancies and in their own turn, in accordance with rules and instructions on the subject. These directions were required to be complied with by the respondents within three months from the date of receipt of a copy of that order.

3. We observe that applicant had made representations dated 5.4.99 and 18.4.2001 to the respondents for regularisation of his services in the post of Wireman Grade.III on the basis of ^{success in the trade test.}

4. Having regard to the claims made above, we find that interest of justice will be duly served if the respondents are directed to dispose of the aforesated representations of the applicant regarding his claim for regularisation in his parent division i.e. Allahabad Division by passing a

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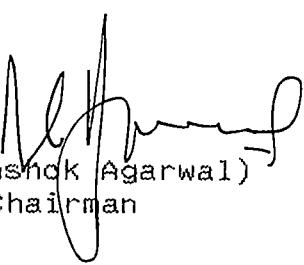
reasoned and speaking order within a period of three months from the date of receipt of a copy of this order. We direct accordingly.

5.

OA is disposed of in the above terms. No costs.

V.K. Majotra

(V.K. Majotra)
Member (A)



(Ashok Agarwal)
Chairman

cc.